

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES.
NEW DELHI, THE 30th MAY, 1975.

NOTIFICATION
11/100-121

No. 425 (S.No.261/3/75-121) : In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes hereby issues the following amendments in the Schedule to the Notification No.102 (S.No.261/3/75-121) dated 20th February, 1975.

In the said schedule at Serials A & B against Appellate as against New Offices of the new towns, Jaipur and Central Range, Jaipur following circles shall be substituted namely :-

| <u>Item No.</u> | <u>Range.</u> | <u>I. R. Wards/Circles & Districts</u> |
|-----------------|-----------------------------|---|
| 1. | SAC, Jaipur | 1. Band C Wards, Jaipur 2. Collection Wards, Jaipur 3. Company Circles, Jaipur 4. Notate Division-I, II, Circle, Jaipur 5. All Wards/Circles of Alwar. 6. All Wards/Circles at Samal- Madhopur. |
| 8. | SAC, Central Range, Jaipur. | 1. All Central Circles, at Jaipur- 2. Special Wards-I, II, III & IV, Jaipur 3. Company Circle, Jaipur. |

This notification shall take effect from 2nd June, 1975.

(S. V. Subramanian)
Under Secretary,
Central Board of Direct Taxes.

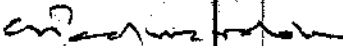
SECRETARY :

The Board has been necessary consequent on reorganisation of Special Wards I, II, III & IV as Central Circles IV, V, Company Circle and VI respectively.

(This note does not form a part of the Notification but is intended to be merely clarificatory.)

COPY FORWARDED TO :-

1. The Manager, Government of India Press, New Delhi.
2. Commissioner of Income-tax, Jaipur.
3. D.L. (I.S. & A.), New Delhi.
4. A.P.I. (P.S. & P.)-(Bulletin), New Delhi.
5. I.T.C.C.


(G.V. PATEL)
UNDER SECRETARY,
CENTRAL BOARD OF DIRECT TAXES.

2/2